

ITEM NO.3

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1033/2023

JYOTI SAHA

Petitioner(s)

VERSUS

SHIVAM KUMAR

Respondent(s)

(IA No. 80623/2023 - EX-PARTE STAY)

Date : 10-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Smarhar Singh, AOR

For Respondent(s) Ms. Sunieta Ojha, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The learned counsel appearing for the respondent-husband states that the first two installments of the amount payable in terms of clauses (a) and (b) in paragraph 5 of the Settlement Deed dated 21<sup>st</sup> October, 2023, which is placed on record, have been paid and only the third installment remains payable. As per her request, list on 31<sup>st</sup> January, 2024.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)